

Notifications under the All India Services Act, 1951

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI P. CHIDAMBARAM) Sir, I beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy each (in English and Hindi) of the following Notifications of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) :—

(i) G.S.R. No. 216, dated the 22nd March, 1986, publishing the Indian Administrative Service (Fixation of Cadre Strength) 4th Amendment Regulations, 1986.

(ii) G.S.R. No. 218, dated the 22nd March, 1986, publishing the Indian Administrative Service (Pay) 3rd Amendment Rules, 1986. [Placed in Library. See No. LT—2350/86 for (i) and (ii)]

(iii) G.S.R. No. 225, dated the 29th March, 1986, publishing the Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1986.

(iv) G.S.R. No. 226, dated the 29th March, 1986, publishing the IAS (Pay) Fourth Amendment Rules, 1986. [Placed in Library. See No. LT—2489/86 for (iii) and (iv)]

Report and Audited Accounts (1984-85) of the Indian Science Congress Association, Calcutta and related papers

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI SHIVRAJ PATIL):

Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers:—

(i) Annual Report and Audited Accounts of the Indian Science Congress Association, Calcutta, for the year 1984-85.

(ii) Statement by Government accepting the above Report.

[Placed in Library. See No. LT—2592/86 for (i) and (ii)]

MESSAGE FROM THE LOK SABHA

The Appropriation (No. 3) Bill, 1986

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha signed by the Secretary General of the Lok Sabha:

“In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (No. 3) Bill, 1986, as passed by Lok Sabha at its sitting held on the 23rd April, 1986.

“The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India.”

Sir, I lay a copy of the Bill on the Table.

MOTION FOR ELECTION TO THE TEA BOARD

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI AJIT PANJA): Sir, on behalf of **Shri Shiv Shanker**, I move:

That in pursuance of clause (f) of sub-section (3) of section 4 of